

t
SLP(C)No. 5030 OF 2001
ITEM No.31

Court No. 8

SECTION XII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5030/2001

(From the judgement and order dated 24/01/2001 in WP 2020/95
of The HIGH COURT OF MADRAS)

LICENSEE, THEATER KRISHNA

Petitioner (s)

VERSUS

COLLECTOR OF MADURAI

Respondent (s)

(With prayer for interim relief and office report)
With

SLP(C)No.5830/2001,SLP(C)No.6024/2001,
SLP(C)No.6027/2001,SLP(C)No.6733/2001,SLP(C)No.8721/2001
(With Prayer for Interim Relief and office report)

SLP(C) No.11149/2001, SLP(C) No.15285/2001
(With office report)

Date : 11/03/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. R. Anand Padmanabhan, Adv.,
Ms. J. Amritha Sarayoo. Adv.,
Mr. Pramod Dayal,Adv.

Mr. Rakesh K. Sharma, Adv.

Mr. H.A. Raichura, Adv.

For Respondent (s)

Mrs.Revathy Raghavan,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.
.SP2

Adjourned for four weeks in terms of the letter
circulated by the learned counsel for the respondents.

.SP1

(R.K. Dhawan)
Court Master

(D.D. Jindal)
Assistant Registrar